


CC No. 379/2019
RC No. RC-01(A)/2013/ACU-VIII /CBI/New Delhi
CBI Vs. N.K. Rai
28.08.2020

Present: Sh. Dhan Kishore, Ld. Sr. PP for CBI along with HIO Mohan Kumar and
Pairvi Officer Sh. K.S. Thakur.

Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Present matter is at the stage of cognizance. Further arguments on the point of cognizance heard. At request, renotify the matter for further arguments on the point of cognizance on **02.09.2020**. HIO Mohan Kumar is directed to appear in person before the court on the next date of hearing.

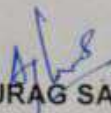

(ANURAG SAIN)
Special Judge, CBI-11
RADC, New Delhi
28.08.2020

CC No. 272/2019
RCNo.13E/2009/BS&FC/CBI/New Delhi
CBI Vs. M/s Shamken Multifeb Ltd.
28.08.2020

Present: Sh. Dhan Kishore, Ld. Sr. PP for CBI along with Pairvi Officer
Sh. K.S. Thakur.
A-8 and A-9 have already been convicted vide order dated 12.07.2016.
A-11 Pradeep Kumar Dutta is stated to have expired.
A-14 Satish Kumar Sharma has been discharged vide order dated
30.05.2016.
Sh. Kartik Bhardwaj, Advocate on behalf of RP Anshul Gupta for A-1 M/s
Shamken Multifeb Ltd..
Sh. Ajit Rajput, Id. Counsel for A-5 Praveen Juneja.
Sh. Varun Deswal, Id. Counsel for A-7 Firoz Ahmed.
Sh. Vijay Kumar Sharma, Id counsel for A-10 Neerav Jain along with A-10.
Sh. Nehmat Sethi, Id. Counsel for A-12 Sanjeev Sehgal.

Matter has been taken up through video conferencing hosted by Ms.
Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No.
R235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is at the stage of PE. At request, renotify the matter for purpose
already fixed on **29.09.2020**. Time of the video conferencing shall be
communicated to the Ld. Counsel (s) later.


(ANURAG SAIN)
Special Judge, CBI-11
RADC, New Delhi
28.08.2020